FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR MONA GASES PRIVATE LIMITED OPERATING IN REFILLING OF OXYGEN & NITROGEN CYLINDERS AT NEHRU ROAD, RAMGARH CANTT, DIST. HAZARIBAGH, JHARKHAND

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	MONA GASES PRIVATE LIMITED CIN No: U11100JH2004PTC010737
2.	Address of the registered office	Nehru Road, Ramgarh Cantt, Dist. Hazaribagh, Jharkhand.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Nehru Road, Ramgarh Cantt, Dist. Hazaribagh, Jharkhand
5.	Installed capacity of main products/ services	Since, management is non-co-operative, no information available w.r.t. installed capacity
6.	Quantity and value of main products/ services sold in last financial year	Turnover of INR 64,19,527/- as on 31.03.2023 as per Audited Financial Statement for FY 2022-23 (Since, management is non-co-operative, no information available w.r.t. Quantity sold during FY 2022-23)
7.	Number of employees/ workmen	The company is non-operational as on date of Publication of instant form.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at cirpmonagases@gmail.com.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by writing an email to: cirpmonagases@gmail.com
10.	Last date for receipt of expression of interest	18th February 2025 ~~04th February 2025~~
11.	Date of issue of provisional list of prospective resolution applicants	28th February 2025 ~~14th February 2025~~
12.	Last date for submission of objections to provisional list	5th March 2025 ~~19th February 2025~~
13.	Date of issue of final list of prospective resolution applicants	10th March 2025 ~~24th February 2025~~
14.	Date of issue of information memorandum, evaluation matrix	15th March, 2025 ~~01st March 2025~~

	and request for resolution plans to prospective resolution applicants	
15.	Last date for submission of resolution plans	15th April 2025 ~~1st April 2025~~
16.	Process email id to submit Expression of Interest	cirpmonagases@gmail.com

Note: The timelines in this Form G are subject to the grant of extension / exclusion in the IA(IBC) 140/2025 filed by the Resolution Professional of Mona Gases Private Limited before Hon'ble NCLT Kolkata, which currently remains sub-judice.

Sanjay Vijay Jeswani
Resolution Professional,
Mona Gases Private Limited,
Reg. No: IBBI/IPA-001/IP-P-02891/2024-2025/14432,
Email: cirpmonagases@gmail.com
Address: Ground Floor, Plot No. 21, Sheela Nagar, Gittikhadan, Katol Road, Nagpur, Maharashtra-440013.
AFA Validity: 30th June, 2025.

Date: 7th February 2025
Place: Nagpur

पंचायत समिति की बैठक में विभिन्न मुद्दों पर हुई चर्चा, गहमा-गहमी का रहा माहौल

संवाददाता

गिद्धौर (चतरा) : गिद्धौर प्रखंड परिसर में पंचायत समिति सदस्यों की बैठक गुरुवार को हुई। जिसमें फर्जी नर्सिंग होम संचालित करने वालों के विरुद्ध उच्च अधिकारियों से जांच करवाने का निर्णय लिया गया। स्वास्थ्य केंद्र में तीन वर्षों में एक बार भी स्वास्थ्य समिति की बैठक नहीं होने के मामले को प्रमुख ने जोरदार तरीके से उठाया। वहीं सांसद प्रतिनिधि मनोज कुमार कुशवाहा ने दिव्यांग बच्चों का आधार, पेंशन तथा सर्टिफिकेट नहीं मिलने की बात उठाई। बैठक में उपस्थित बीआरपी कृष्ण मुरारी शर्मा ने ऐसे बच्चों को आधार के लिए बीआरसी बलबल लाने की बात कही। उनके बात पर बीडीओ राहुल देव भड़क गए और जमकर फटकार लगाया। उन्होंने कहा कि बैठक में कॉलम पूरा करने नहीं आए। बैठक में बीईओ व बीपीओ को भेजें, वहीं सांसद प्रतिनिधि ने प्रखंड के पहरा पंचायत में अबुआ आवास में 10 से 20 हजार की उगाही करने का मामला उठाया। इसे लेकर प्रखंड में जांच कमिटी बनाई गई। प्रमुख ने योजना स्थल पर सामग्री गिराए बगैर भेंड़र के खाते में राशि भेजने की बात कही। सिंगल विंडो से किसानों को मिलने वाले खाद्य का उठाव ज्यादा मात्रा में लावालौंग तथा कुंदा तक करने का अरोप लगाया गया। वहीं एमओ जॉन कुमार मरांडी ने कहा कि कार्ड कटेंगे तो नया राशन कार्ड बनेंगे। साथ ही एससी व एसटी जाती के राशन कार्ड बनाने में जाती प्रमाण पत्र सलग्न करना आवश्यक है। बालू व जमीन संबंधी मोटेशन का मामला भी उठाया गया। बैठक में उपपुख प्रतिम यादव, बीडीओ राहुल देव, सीओ अनंत सयनम विश्वकर्मा, थाना प्रभारी अमित कुमार गुप्ता, सांसद प्रतिनिधि, मंडल अध्यक्ष कपिल कुमार, पंचायत समिति सदस्य सरिता देवी, वार्डेन विंदू पोद्दार आदि मौजूद थे।

प्रखंड कर्मियों की मनमानी से क्षुब्ध प्रमुख व प्रतिनिधियों ने दिया धरना

गिद्धौर (चतरा) : गिद्धौर प्रखंड कार्यालय के पदाधिकारी व कर्मियों के मनमानी रवैया से छुब्ध होकर प्रमुख तथा पंचायत समिति सदस्यों ने कार्यालय के समक्ष धरना पर बैठ गए हैं। प्रमुख ने कार्यालय के अधिकारी तथा कर्मी पर नाराजगी व्यक्त करते हुए कहा कि इनकी मनमानी से प्रखंड वासी काफी परेशान हो गए हैं। उन्होंने कहा कि ए कार्यालय भी अपने मनमर्जी से पहुंचते हैं। उनके आने व जाने का कोई निर्धारित समय नहीं होता है। आरोप है कि प्रमुख प्रखंड कार्यालय पहुंची तो 11:30 बजे तक अनु सेवक एवं सफाई कर्मी को छोड़कर एक भी कर्मी एवं अधिकारी कार्यालय नहीं पहुंचे थे। ऐसे में मनमानी से छुब्ध होकर जनप्रतिनिधियों ने प्रमुख के अध्यक्षता में कार्यालय के मुख्य द्वार पर धरने पर बैठ गए। उनके धरने पर बैठे होने के कारण बीडीओ सहित अन्य कर्मी कार्यालय में ही 6:30 बजे शाम तक अंदर ही बैठे थे। हालांकि कर्मी शाम होते ही बाहर निकलने का प्रयास कर रहे थे। परंतु गेट के समक्ष धरना पर बैठे जनप्रतिनिधि उन्हें बाहर नहीं निकलने दिया। प्रमुख ने बताया कार्य का संचालन कर्मियों के द्वारा बेहतर तरीके से नहीं किया जाता है। मनरेगा योजना में डिमांड भी सही तरीके से नहीं होने पर गांव के मजदूर रोजगार के लिए बाहर चले गए हैं। वहीं 15वें वित्त योजना से 2 वर्ष पूर्ण कराए गए कार्य में भुगतान को लेकर लाभुक 2 वर्ष से कार्यालय का चक्कर लगा रहे हैं। परंतु उनका भुगतान नहीं हो पाया है। प्रतिनिधियों का कहना है कि जब तक हम लोगों की मांगे पूरी नहीं होगी, तबतक हम लोग धरना पर डटे रहेंगे।

तीन दिवसीय इटखोरी महोत्सव को लेकर चलाया गया सफाई अभियान

संवाददाता

इटखोरी (चतरा) : तीन दिवसीय राजकीय इटखोरी महोत्सव के आयोजन को लेकर गुरुवार को मां भद्रकाली मंदिर क्षेत्र में साफ-सफाई का अभियान चलाया गया। मंदिर परिसर के सफाई अभियान का नेतृत्व प्रमुख प्रिया कुमारी व बीडीओ सोमनाथ बांकिरा ने किया। इस दौरान प्रतिनिधि व प्रशासनिक अधिकारियों द्वारा शिव मंदिर स्थल के आसपास सफाई की गई। प्रमुख और बीडीओ ने कहा कि मंदिर परिसर में नियमित साफ-सफाई का काम महोत्सव शुरू होने तक जारी रहेगा। मालूम हो कि तीन दिवसीय राजकीय इटखोरी महोत्सव का आयोजन मंदिर परिसर में 19, 20 एवं 21 फरवरी को किया जाता है। सफाई अभियान में पंचायत समिति सदस्य प्रीति कुमारी ठाकुर, उर्मिला देवी, पितीज पंचायत समिति सदस्य रूबी देवी, मनोज कुमार, महेंद्र दास, दिपक गिरी हिंदुस्तानी आदि शामिल थे।

एसडीओ ने कस्तूरबा विद्यालय का किया निरीक्षण पाई गई कमियां, संबंधितों को लगाई जमकर फटकार

संवाददाता

पत्थलगड़ा (चतरा) : पत्थलगड़ा प्रखंड में संचालित कस्तूरबा गांधी बालिका विद्यालय का गुरुवार को सिमरिया एसडीओ शनि राज ने औचक निरीक्षण किया। निरीक्षण के दौरान प्रखंड विकास पदाधिकारी कलीन्द्र साहू, अंचलाधिकारी उदल राम मौजूद थे। निरीक्षण के दौरान कस्तूरबा विद्यालय में पानी की घोर समस्या पाई गई एंव विद्यालय परिसर में चल रहे भवन निर्माण कार्य में भी कई अनियमितता पाई गई। जिसके बाद उन्होंने संबंधित पदाधिकारी से दूरभाष से बात कर बरती जा रही अनियमितता की सूचना देते हुए जल्द सुधार करने का शख्त निर्देश दिया। वहीं पानी को लेकर प्रखंड विकास पदाधिकारी और अंचलाधिकारी को जल्द पानी की व्यवस्था करने का निर्देश दिया। मौके पर विद्यालय की वार्डन बंटी कुमारी को निर्देश देते हुए विद्यालय के साफ-सफाई पर विशेष ध्यान रखने को कहा। वहीं विद्यालय के सब्जी सप्लायर दीपेंद्र प्रजापति को जमकर फटकार लगाए और सब्जी में सुधार लाने की चेतावनी दी। विद्यालय परिसर में चल रहे विभिन्न प्रकार के कार्य को लेकर सभी संबंधितों को पाई गई कमियां में जल्द सुधार करने की बात कही। श्री राज ने आगे कहा कि अगर सुधर नहीं की गई तो एक्शन लेते हुए कार्रवाई की जाएगी।

संक्षिप्त

विद्युत विभाग के सहायक अभियंता ने किया पदभार ग्रहण

चतरा : विद्युत विभाग के नए सहायक अभियंता सत्यदेव कुमार ने बुधवार को शहर के गंदौरी मंदिर स्थित विद्युत कार्यालय कक्ष में योगदान गुरुवार को दिया। उन्होंने निवर्तमान एसडीओ हरिमोहन चौधरी से पदभार ग्रहण किया। इस दौरान उन्होंने कहा कि क्षेत्र में नियमित बिजली उपलब्ध कराना मेरी पहली प्राथमिकता होगी। साथ ही जर्जर तार को ससमय दुरुस्त किया जाएगा। नया बिजली कनेक्शन लेने वाले उपभोक्ताओं को परेशानी नहीं हो, इसका भी ध्यान रखा जायेगा। ज्ञात हो कि इसके पूर्व श्री कुमार साहेबगंज में सहायक अभियंता के पद पर पदस्थापित थे।

कोर्ट से वेलफेयर टिकट नदारद, जनता परेशान

चतरा : चतरा कोर्ट में बीते चार दिनों से वेलफेयर टिकट नहीं मिलने के कारण जनता परेशान है। टिकट की समस्या का सबसे अधिक मार स्कूल में पढ़ने वाले विद्यार्थियों पर पड़ रहा है। इसके बारे में छात्रों से पूछे जाने पर बताया कि हम छात्रों को छात्रवृति, जातीय, आवासीय, जैसे प्रमाणपत्र बनवाने थे। इसके लिए एफिडिफिट करवाना पड़ता है। परंतु कोर्ट में टिकट नहीं होने के कारण प्रमाणपत्र नही बन पाएगा। वहीं जमीन रजिस्ट्री कराने वाले लोग भी काफी बेहाल हैं। यदि वेलफेयर टिकट नहीं मिला तो कई का एग्रीमेंट का समय समाप्त हो जायेगा और राजिस्ट्री नही हो पाएगी। ऐसे में लोगों को अपनी गाढ़ी पूंजी गवाने का भय सताने लगा है। इस बाबत बार एसोसिएशन के अध्यक्ष रमेश जायसवाल ने बताया कि पंद्रह दिन पूर्व वेलफेयर टिकट के लिए पैसा एसबीआई मेन ब्रांच को भेज दिया गया। परंतु बैंक में शिथिलता बरती जा रही है। उन्होंने यह भी कहा कि ट्रेजरी में भी मामला लटकाया जाता है। इस बारे में एसडीओ जहूर आलम से भी शिकायत की गई है। उन्होंने एक दो दिनों में टिकट उपलब्ध कराने की बात कही है।

ब्राह्मणों ने मनायी हरशु ब्रह्मदेव जयंती

गिद्धौर (चतरा) : गिद्धौर प्रखंड मुख्यालय स्थित बटेश्वर शिव मंदिर प्रांगण में गुरुवार को हरसू ब्रह्मदेव जयंती ब्राह्मण समाज के लोगों ने मनाया। कार्यक्रम की शुरूआत स्वस्तिवाचन गणेश वंदना व दीप प्रज्वलित करने के साथ शंख ध्वनि के साथ किया गया।

---

adani Power

अदाणी पावर लिमिटेड
रजिस्टर्ड ऑफिस: "अदाणी कॉर्पोरेट हाउस", शांतिग्राम, वैष्णो देवी सर्कल के पास, एसजी हायवे, खोडियार, अहमदाबाद 382421, गुजरात, भारत.

सूक्ष्म एवं लघु उद्यमों को फ्लाय ऐश के विक्रय हेतु सीमित नीलामी सूचना

अदाणी पावर (झारखंड) लिमिटेड, पता-गांव-मोतिया और माली, गायघाट गोड्डा - झारखंड - 814133, कार्पोरेट कार्यालय: केपी एपिटोम, डीएवी इंटरनेशनल स्कूल के पास, मकरबा, अहमदाबाद-380051, गुजरात, भारत.

एपीएल उन सूक्ष्म एवं लघु उद्यमों (एमएसई) से, जिनके पास केंद्रीय/राज्य प्रदूषण नियंत्रण बोर्ड (सीपीसीबी/एसपीसीबी) द्वारा जारी परिचालन सहमति (सीटीओ) है तथा जो ऐश (राख) आधारित उत्पाद विनिर्माण में संलग्न हैं, वित्तीय वर्ष 2026 की अवधि के लिए 'सीमित निलामी' के माध्यम से फ्लाय ऐश के विक्रय हेतु अभिरुचि की अभिव्यक्ति (ईओआई) आमंत्रित करता है.

इच्छुक पक्ष वह कंपनी अपनी मासिक आवश्यकता (मि.टन में) विवरणों सहित satishkumar.tanwar@adani.com पर ईमेल के माध्यम से 9 फरवरी 2025 को 17:00 बजे तक जमा कर सकते हैं.

विस्तृत नियम और शर्तें हमारी नीलामीकर्ता वेबसाइट :https://bidnwin.matexnet.com पर उपलब्ध हैं. इच्छुक पक्षों से अनुरोध है कि वे दिनांक 12 फरवरी 2025 से पहले मेटेक्सनेट से स्वयं को पंजीकृत करवाएँ.

समस्त शुद्धिपत्र, परिशिष्ट, संशोधन, समय विस्तार, यदि कोई हो, वेबसाइट पर अधतन/प्रकाशित किए जाएंगे. प्रेस में कोई शुद्धिपत्र प्रकाशित नहीं किया जाएगा.
ई-नीलामी की तिथि:14 फरवरी 2025

Government of Jharkhand
URBAN DEVELOPMENT & HOUSING DEPARTMENT
State Urban Development Agency

e-Procurement Notice

NIT No.: SUDA/AMRUT/TCA/73/2023/UDHD/02 Date: 06/02/2025

1.	Name of the Project	SELECTION OF FIRM/ AGENCIES FOR SURVEY, ASSESSMENT, COLLECTION AND RECOVERY OF HOLDING TAX, MUNICIPAL TRADE LICENSE FEE,WATER USER CHARGE & ADVERTISEMENT FEE UNDER MUNICIPAL AREA OF RANCHI & DHANBAD MUNICIPAL CORPORATIONIN JHARKHAND
2.	Estimated Cost	Open Tender
3.	Tender Fee & EMD (In INR)	Tender Fee: ₹10,000.00 EMD – ₹5,00,000.00 (Through online mode in the Jharkhand e-Procurement Portal (https://jharkhandtenders.gov.in).)
4.	Time of Completion	As mentioned in Timeline in RFP
5.	Date of Publication of Tender on website	06/02/2025, 15:00 hours
6.	Mode of submission of bids	e-Tendering (https://jharkhandtenders.gov.in)
7.	Date of Start of Submission of Bids (Online)	06/02/2025, 15:00 hours
8.	Last Date/Time for submission of bids (Online)	27/02/2025 up to 17:00 hours
9.	Pre-Bid Submission	Request to submit the pre-bid queries in the following e-mail Id: suda.goj@gmail.com by 18/02/2025 by 14.00 Hrs. The queries will be uploaded on the website under Tender section.
10.	Date of Technical Bid Opening (Online)	28/02/2025 at 16:00 hours
11.	Bid submission address (Online)	https://jharkhandtenders.gov.in
12.	Helpline no.	0651-2446640

Note: Only e-Tenders will be accepted.
Further details can be seen on website https://jharkhandtenders.gov.in

PR 345919 (Urban Development) 24-25 (D)

Sd/-
Director
State Urban Development Agency

कार्यपालक अभियंता का कार्यालय
एन0आर0ई0पी0, लोहरदगा

शुद्धि पत्र

इस कार्यालय के पत्रांक – 14 दिनांक – 31.01.2025 निविदा आमंत्रण सूचना सं0 NIT NO – 03 वर्ष 2024-25 जो दैनिक समाचार पत्रों में PR NO. 345571(Lohardaga)24-25*D द्वारा प्रकाशित है के क्रमांक 02 एवं 04 को इस प्रकार पढ़ा जाय।

2.	कैरो प्रखण्ड के चाल्हो पुराना स्कूल से चर्च तक 990 फीट पी0सी0सी0 पथ निर्माण।
4.	लोहरदगा प्रखण्ड के जोरी गड़री पारा कालीकरण रोड से होते हुए गिरजाघर तक 510 फीट पी0सी0सी0 पथ निर्माण

अन्य शर्त्ते यथावत् रहेंगा।

ह0/–
कार्यपालक अभियंता,
एन0आर0ई0पी0, लोहरदगा

PR 345901 (Lohardaga)24-25*D

फॉर्म ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत)
अभिजीत इंफ्रास्ट्रक्चर लिमिटेड के लेनदारों के ध्यानार्थ

प्रासंगिक विवरण		
1.	कॉर्पोरेट देनदार का नाम	अभिजीत इंफ्रास्ट्रक्चर लिमिटेड
2.	कॉर्पोरेट देनदार के निगमन की तिथि	19.07.1984
3.	प्राधिकरण जिसके तहत कॉर्पोरेट देनदार पंजीकृत है	आरओसी कोलकाता
4.	कॉर्पोरेट पहचान संख्या कसीमित देयता कॉर्पोरेट देनदार की पहचान संख्या	U27108WB1984PLC170097
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और मुख्य कार्यालय (यदि कोई हो) का पता	एफई-83, सेक्टर- III साल्ट लेक सिटी, ग्राउंड फ्लोर, कोलकाता, कोलकाता, पश्चिम बंगाल, भारत, 700106।
6.	कॉर्पोरेट देनदार के संबंध में दिवालियापन शुरू होने की तिथि	05.02.2025 (माननीय एनसीएलटी आदेश दिनांक 31.01.2025)
7.	दिवालियापन समाधान प्रक्रिया के बंद होने की अनुमानित तिथि	04.08.2025
8.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	सतीश कुमार गुप्ता पंजीकरण संख्या : IBBI/IPA-001/IP-P00023/2016-2017/10056
9.	बोर्ड के साथ पंजीकृत अंतरिम समाधान पेशेवर का पता और ई-मेल	पता: फ्लैट नं. 17012, बिल्डिंग नं. 17, फेज 2, कोहिनूर सिटी, कुर्ला पश्चिम, मुंबई, महाराष्ट्र - ईमेल आईडी: satishg19@outlook.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	पता: फ्लैट नं. 17012, बिल्डिंग नं. 17, फेज 2, कोहिनूर सिटी, कुर्ला पश्चिम, मुंबई, महाराष्ट्र-400070 ईमेल आईडी: abhijeetinfracirp@gmail.com
11.	दावे प्रस्तुत करने की अंतिम तिथि	19.02.2025
12.	धारा 21 की उपधारा (6ए) के खंड (बी) के तहत लेनदारों की श्रेणियां, यदि कोई हो, जिन्हें अंतरिम समाधान पेशेवर द्वारा निर्धारित किया गया है	लागू नहीं
13.	एक वर्ग (तीन नाम) में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने गए दिवालियापन पेशेवरों के नाम प्रत्येक वर्ग के लिए)	लागू नही
14.	14. (क) प्रासंगिक प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	क) वेबलिंक: https://ibbi.gov.in/en/home/downloads ख) भौतिक पता: लागू नही

इसके द्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कंपनी कानून न्यायाधिकरण, कटक ने 05.02.2025 को आवेदक वित्तीय लेनदार से प्राप्त दिनांक 31.01.2025 के अपने आदेश के माध्यम से अभिजीत इंफ्रास्ट्रक्चर लिमिटेड की कॉर्पोरेट दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है।

अभिजीत इंफ्रास्ट्रक्चर लिमिटेड के लेनदारों को इसके द्वारा प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर अंतरिम समाधान पेशेवर को 19.02.2025 को या उससे पहले सबूत के साथ अपने दावे प्रस्तुत करने के लिए कहा जाता है। वित्तीय लेनदार केवल इलेक्ट्रॉनिक माध्यम से सबूत के साथ अपने दावे प्रस्तुत करेंगे।

अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से सबूत के साथ दावे प्रस्तुत कर सकते हैं। दावे के झूठे या भ्रामक सबूत प्रस्तुत करने पर दंड लगाया जाएगा।

सतीश कुमार गुप्ता
आईपी पंजीकरण संख्या IBBI/IPA-001/IP-P00023/2016-2017/10056
अंतरिम समाधान पेशेवर
पता: फ्लैट नंबर 17012, बिल्डिंग नंबर 17, फेज 2, कोहिनूर सिटी, कुर्ला वेस्ट, मुंबई, महाराष्ट्र 400070
ए एफ ए नंबर - एए1/10056/02/300625/106924
ए एफ ए वैधता तिथि – 30 जून 2025
ईमेल आईडी: satishgl9@outlook.com
कृपया ईमेल **abhijeetinfracirp @gmail.com** का उपयोग करें पत्राचार के लिए

दिनांक: 05 फरवरी 2025
स्थान: मुंबई

कमांडेंट, 9वीं बटालियन, भारतीय-तिब्बती-सीमा पुलिस बल, गृह मंत्रालय, (भारत सरकार), लोहितपुर, पी.ओ.-तेजु, जिला-लोहित (ए.पी.)-792001 का अधिकारी

// नोटिस //

पंजीकरण संख्या 230090357 सीटी/जीडी (आरईसीटीटी) सूरज कुमार पुत्र श्री लाल चंद साह, गांव-ग्राम पंडाहा, पी.ओ-गोड्डा, पी.एस-गोड्डा, तह-गोड्डा, जिला-गोड्डा, राज्य-झारखंड-814133 बिना सक्षम अधिकारी की पूर्व अनुमति के 14.04.2024 (एएन) से आरटीसी किमिन परिसर से अनुपस्थित है। आपको डीआईजी, आरटीसी किमिन कार्यालय के पत्र संख्या 1318-20 दिनांक 15.04.2024 और 1409-11 दिनांक 24.04.24 के माध्यम से तुरंत ड्यूटी पर रिपोर्ट करने का निर्देश दिया गया था, लेकिन न तो आपने रिपोर्ट की और न ही आपकी ओर से कोई सूचना प्राप्त हुई। संबंधित जिला पुलिस अधीक्षक गोड्डा (झारखंड) को भी आपको गिरफ्तार करने और डीआईजी, आरटीसी किमिन/9वीं बटालियन जेटीबी पुलिस को आरटीसी किमिन पत्र संख्या 1482 दिनांक 30.04.24 के तहत सौंपने का अनुरोध किया गया था। आईटीबीपी अधिनियम 1992 धारा 74(1) में निहित प्रावधान के अनुसार इस संबंध में डीआईजी, आरटीसी किमिन आदेश संख्या 655-56 दिनांक 27.05.2024 के तहत कोर्ट ऑफ इंक्वायरी आयोजित की गई थी।

2. सीओआई बोर्ड की सिफारिश के अनुसार, आपको इस कार्यालय आदेश संख्या के तहत आईटीबीपी अधिनियम 1992 धारा 74(2) के प्रावधान के अनुसार 15.04.2024 (एफएन) से बल से "भगोड़ा" घोषित किया गया है।6783 दिनांक 09.08.24 के अनुसार है तथा इसकी प्रति आपके स्थायी निवास पते पर पंजीकृत डाक द्वारा पहले ही भेजी जा चुकी है।

3. आपको पुन: निर्देश दिया जाता है कि नोटिस के प्रकाशन से 15 दिनों के भीतर अपनी ड्यूटी पर वापस आ जाएं अन्यथा आपको बिना कोई अतिरिक्त सूचना या नोटिस दिए "सेवा से हटा दिया जाएगा"।

CBC 19112-11-0204-2425

फार्म -'जी' रुचि की अभिव्यक्ति हेतु आमंत्रण
मोना गैसेस प्राइवेट लिमिटेड के लिए
ऑक्सीजन और नाइट्रोजन सिलेंडरों की रिफिलिंग का कार्य
नेहरू रोड, रामगढ़ कैंट, जिला-हजारीबाग, झारखंड में कार्यरत है।
[भारतीय दिवाला और दिवालियापन बोर्ड के विनियम 36ए के उप-विनियम (1) के अधीन (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के तहत]

प्रासंगिक विवरण		
1.	कार्पोरेट देनदार का नाम पैन एवं सीआईएन नंबर/एलएलपी सहित	**मोना गैसेस प्राइवेट लिमिटेड** CIN No: U11100JH2004PTC010737
2.	पंजीकृत कार्यालय का पता	नेहरू रोड, रामगढ कैंट, जिला हजारीबाग, झारखंड।
3	वेबसाइट का यूआरएल	उपलब्ध नहीं है।
4.	उस स्थान का विवरण, जहां पर अधिकांश अचल संपत्तियाँ स्थित हैं	नेहरू रोड, रामगढ कैंट, जिला हजारीबाग, झारखंड।
5.	कार्पोरेट देनदार के मुख्य उत्पादों/सेवाओं की संस्थापित क्षमता	चूंकि प्रबंधन सहयोग नहीं कर रहा है, इसलिए स्थापित क्षमता के संबंध में कोई जानकारी उपलब्ध नहीं है।
6.	पिछले वित्तीय वर्ष में बेचे गए प्रमुख उत्पादों/सेवाओं की मात्रा और मूल्य	वित्त वर्ष 2022-23 के लिए लेखापरीक्षित वित्तीय विवरण के अनुसार 31.03.2023 तक 64,19,527/- रुपये का कारोबार (चूंकि प्रबंधन सहयोग नहीं कर रहा है, इसलिए वित्त वर्ष 2022-23 के दौरान बेची गई मात्रा के संबंध में कोई जानकारी उपलब्ध नहीं है)।
7.	कर्मचारियों/श्रमिकों की संख्या	तत्काल फॉर्म के प्रकाशन की तिथि तक कंपनी चालू नहीं है।
8.	अतिरिक्त विवरण दो वर्षों हेतु अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों सहित) लेनदारों की सूचियां प्रोसेस की अनुवर्ती घटनाओं के लिए विवरण यूआरएल पर उपलब्ध हैं:	cirpmonagases@gmail.com पर ईमेल भेजकर जानकारी मांगी जा सकती है।
9.	संहिता की धारा 25(2)(एच) के अधीन समाधान आवेदकों हेतु पात्रता यहां यूआरएल पर उपलब्ध है।	cirpmonagases@gmail.com पर ईमेल भेजकर जानकारी मांगी जा सकती है।
10.	अभिरूचि की अभिव्यक्ति प्राप्ति हेतु अंतिम तिथि	18th February 2025 ~~04th February 2025~~
11.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	28th February 2025 ~~14th February 2025~~
12	अंतिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि	5th March 2025 ~~19th February 2025~~
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	10th March 2025 ~~24th February 2025~~
14	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स तथा समाधान योजना हेतु अनुरोध जारी करने की तिथि	15th March, 2025 ~~01st March 2025~~
15.	समाधान योजना प्रस्तुत करने हेतु अंतिम तिथि	15th April 2025 ~~1st April 2025~~
16.	ईओआई जमा करने के लिए ई-मेल करें	cirpmonagases@gmail.com

नोट: इस फॉर्म जी में समयसीमा, माननीय एनसीएलटी कोलकाता के समक्ष मोना गैसेस प्राइवेट लिमिटेड के समाधान पेशेवर द्वारा दायर आईए (आईबीसी) 140/2025 में विस्तार/बहिष्करण के अनुदान के अधीन है, जो वर्तमान में विचाराधीन है।

हस्ताक्षर/-
संजय विजय जेसवानी, रिजॉल्यूशन प्रोफेशनल,
मोना गैसेस प्राइवेट लिमिटेड,
पंजीकरण संख्या: IBBI/IPA-001/IP-P-02891/2024-2025/14432,
ईमेल: cirpmonagases@gmail.com
पता: ग्राउंड फ्लोर, प्लॉट नंबर 21, शीला नगर, गिट्टीखदान, कटोल रोड, नागपुर, महाराष्ट्र-440013,
एएफए वैधता: 30 जून, 2025.

दिनांक : 07.02.2025
स्थान : नागपुर

झारखण्ड सरकार
झारखण्ड खेल प्राधिकरण
(पर्यटन, कला-संस्कृति, खेलकूद एवं युवा कार्य विभाग)
गेट सं०-29, बिरसा मुण्डा फुटबॉल स्टेडियम, मोराबादी, राँची-834008
Email : - sajha9@gmail.com, Website :- www.sajha.in

आ०सू०सं० : 212 दिनांक : 06.02.2025

आवश्यक सूचना

एतद् द्वारा सूचित किया जाता है कि झारखण्ड खेल प्राधिकरण अन्तर्गत Khelo India State Centre of Excellence के विविध रिक्त पदों (यथा – Physiologist (Grade -II), Nursing Assistant, Masseur, Psychologist, Strength & conditioning Experts (Lead), Strength & conditioning Experts (Grade -II), Sports Medicine Doctor (Lead), Nutritionist (Head), Head Coach) पर संविदा आधारित नियुक्ति हेतु प्रकाशित विज्ञापन संख्या –192, दिनांक 27.11.2024 (PR No.-340508) के विरूद्ध प्राप्त अभ्यावेदनों की स्क्रूटनी के उपरान्त अनुशंसित योग्य उम्मीदवारों की सूची झारखण्ड खेल प्राधिकरण के वेबसाईट www.sajha.in एवं www.jharkhand sports.in के Notice भाग पर देखा जा सकता है। अयोग्य अभ्यर्थी अपनी आपत्ति साझा के ई-मेल –sajha9 @gmail.com पर दिनांक 08/02/2025 को अपराह्न 05:00 बजे तक देना सुनिश्चित करेंगे।

योग्य उम्मीदवार को इन्टरव्यु की तिथि उनके ई-मेल/मो॰ नं॰ के माध्यम से सूचित करा दी जाएगी।

ह०/–
कार्यकारी निदेशक,
झारखण्ड खेल प्राधिकरण।

PR.NO.345957 Art Culture Sports and Youth Affairs(24-25):D

सर्व शिक्षा अभियान — सब पढ़ें सब बढ़ें

झारखण्ड शिक्षा परियोजना, सिमडेगा
नए समाहरणालय भवन, ब्लॉक-ए,द्वितीय तल्ला
दूरभाष: 06525-225835 फैक्स: 225836
E-mail:- ssasimdega@yahoo.co.in

पत्रांक **आम-सूचना** दिनांक

शैक्षणिक सत्र 2025-26 के नेताजी सुभाशचन्द्र बोस आवासीय विद्यालय, सिमडेगा में नामांकन की प्रक्रिया प्रारंभ की जा चुकी है।

जिला में अवस्थित नेताजी सुभाषचन्द्र बोस आवासीय विद्यालय, सिमडेगा में कक्षा 1 से 9 में रिक्ति के विरूद्ध नामांकन में निम्नांकित श्रेणी की बालकों को प्राथमिकता प्रदान की जायेगी।

- अनाथ एवं एकल अभिभावक वाले बच्चे।
- बिना अभिभावक सुरक्षा वाले बच्चे या ऐसे बच्चे जिनका बच्चा कोई घर नहीं है।
- ऐसे बच्चे जिनके गाँव/टोला में कोई सरकारी विद्यालय पहले से मौजूद नहीं है।
- नक्सली गतिविधियों में मारे गये माता-पिता के बच्चे।
- मानव तस्करी गतिविधियों से प्रभावित बच्चे।
- घर से भागे हुए बच्चे।
- खनन क्षेत्र में/Brick Kilins Centre में काम करने वाले मजदूरों के बच्चे या अन्य बाल मजदूर बच्चे।
- होटल/गैराजों में काम करने वोल मजदूर।
- आदिम जनजाति बी.पी.एल परिवार के बच्चे।
- **अन्य कोटि के बी.पी.एल बच्चों का नामांकन नहीं लिया जाना है।**
- शहरी अभिवंचित/Street Children/Run -Away-Children
- प्रवास क दौरान दूसरे राज्यों में जाने वाले अभिभावकों के बच्चे या दूसरे राज्य में आने वाले प्रवासी बच्चे।
- Sex Worker बच्चे।
- भीख मांगने एवं कचरा चुनने वाले बच्चो का नामांकन।
- कोराना काल में बच्चे के माता या पिता के मृत्यु होने वाले बच्चे का नामांकन सर्वोच्च प्राथमिकता से किया जाना।
- इस आवासीय विद्यालय में केवल बालक का नामांकन लिया जायेगा।

नेताजी सुभाषचन्द्र बोस आवासीय विद्यालय, सिमडेगा में नामांकन हेतु चयन प्रक्रिया:-

- कोई भी अभिभावक/माता-पिता उक्त कोटि के बच्चों की सूचना अपने पोषक क्षेत्र के नजदीकी विद्यालय अथवा नेताजी सुभाषचन्द्र बोस आवासीय विद्यालय, सिमडेगा में कार्य अवधि में उपलब्ध करा सकते है। संबंधित विद्यालय के प्रधानाध्यापक की जिम्मेवारी होगी कि उक्त बच्चों की सूची अपने प्रखण्ड के प्रखण्ड शिक्षा प्रसार पदाधिकारी को अनिवार्य रूप से उपलब्ध करायेंगे।
- जिला के सरकारी विद्यालय के शिक्षक अपने पोषक क्षेत्र में उपरोक्त कोटि के बच्चों को चिन्हित कर उनकी सूची अपने प्रखण्ड शिक्षा प्रसार पदाधिकारी कार्यालय को उपलब्ध करायेंगे।
- सभी प्रखण्ड शिक्षा प्रसार पदाधिकारी द्वारा उक्त बच्चों की सूची झारखण्ड शिक्षा परियोजना कार्यालय, सिमडेगा को दिनांक 28.02.2025 तक अनिवार्य रूप से उपलब्ध करायेंगे।
- इसके अतिरिक्त जिला स्तरीय पुलिस विभाग, बाल संरक्षण आयोग के ईकाई कार्यालय, उपायुक्त कार्यालय एवं स्वंय सेवी संस्थाओं से उक्त प्रकार के बच्चों की प्राप्त सूची को भी शामिल किया जायेगा।

उपरोक्त के आलोक में विशेष जानकारी हेतु नेताजी सुभाषचन्द्र बोस आवासीय विद्यालय, सिमडेगा अथवा झारखण्ड शिक्षा परियोजना, सिमडेगा के कार्यालय अवधि में संपर्क किया जा सकता है।

जिला शिक्षा अधीक्षक-सह-
अपर जिला कार्यक्रम पदाधिकारी
झारखण्ड शिक्षा परियोजना, सिमडेगा।

PR 345908 (Simdega) 24-25 (D)

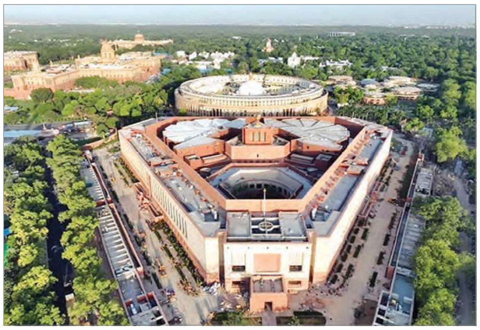
Parliament Budget session: Both Houses adjourned till noon after ruckus on deportation of Indians

NEW DELHI : Both Houses of the Parliament has been adjourned till 12 noon Thursday after a political uproar erupted in both LokSabha and RajyaSabha over the issue of the deportation of over 100 Indian nationals who were allegedly illegally living in the US.

Opposition MPs were continuously sloganeering and demanding to discuss the issue of deportation of Indian nationals.

LokSabha Speaker Om Birla appealed to the MPs not to resort to "planned disruptions" to disturb smooth functioning of the House.

"Your matter is with the government. This is the matter of Ministry of External Affairs. This subject is related to another country. Government has taken cognizance of it. I request you to not to resort to planned disruptions to prevent smooth functioning of the House. Question Hour is an important session where members put forward the problems of the citizens and the government answer it," the LokSabha Speaker said.



The ruckus erupted when Union Civil Aviation Minister Ram Mohan Naidu was responding to questions put forward by Trinamool Congress (TMC) MP Kirti Azad.

Both Houses of the Parliament were discussing the Union Budget 2025-2026 that was presented by Finance Minister NirmalaSitharaman on Saturday. The discussions began at 11 am but soon after the ruckus, it was adjourned.

Congress MPs Manickram Tagore, GauravGogoi and KC Venugopal had moved adjournment notices to discuss the deportations of over 100 Indian nationals by the United States government.

The matter pertains to the deportation of the over 100 Indian nationals. A US Air Force plane carrying Indian citizens who allegedly illegally migrated to the US arrived in Punjab's Amritsar on Wednesday.

The ongoing Budget session of Parliament has already seen disruptions, with heavy objections raised during Rahul Gandhi's speech on Monday on the Motion of Thanks to the President's address. The Opposition also demanded a discussion on the recent Mahakumbh stampede tragedy.

The Budget session of the Parliament commenced on January 31, with President DroupadiMurmu delivering her inaugural address. The first part of the session will continue till February 13. The session will reconvene on March 10 and continue till April 4.

Delhi court summons ED Director over delay in supply of documents to accused

NEW DELHI : Delhi's Patiala House Court has recently issued summons to Enforcement Directorate (ED) Director to appear before over the delay in supplying the legible copies of documents to accused person.

Special judge Aparna Swami summoned ED's Director asking him to appear along with the Investigation Officer (IO) and to apprise the status of documents to be supplied to the accused persons. The court is dealing with a money laundering case linked with a case of Rs. 88 crores against M/S UNICKON SECURITIES PVT. LTD AND others. This matter is at the stage of scrutiny of documents.

The court noted that the Special Public Prosecutor (SPP) Simon Benjamin for ED failed to appear in the court, he is not even present on VC.

However, the Deputy Director for ED is appearing through VC and submits that the copies which are supplied to the accused persons are the best possible copies available with the department, the noted. "In view of the submissions and the delay in the matter with regard to providing of the legible copies as seen from the order sheets dated 28.03.2024, this court deems it appropriate to direct the Director of ED alongwith the investigating Officer to appear in the court and give in writing the status of documents to be provided to the accused persons," the court directed in the order passed on January 25.

The matter has been listed on March 26, 2025. ED had filed a case against accused M/s Unickon Securities Pvt. Ltd.,.

EAST CENTRAL RAILWAY

E-TENDER NOTICE

E-Tenders is invited for execution of the following work by Divisional Railway Manager (Commercial), E.C. Railway, Dhanbad :-

Tender No. : C-710-PEH-A-GCT.

1. Name of the work with its location & completion period : Development of Gati Shakti Multi-Modal Cargo Terminal (GCT) at Patherdih-A (PEH) Station Entirely on Railway land for the period of thirty five years (35 years) i.e 420 months. 2. Approx. cost of development of Gati Shakti Multi-Modal Cargo Terminal (GCT) at Patherdih-A (PEH) : ₹84,97,10,536/-, 3. Earnest Money : ₹8,49,71,100/-, 4. Date & Time for closing and opening of Tender : Date of closing of e-tender at 15.00 hours on 28.02.2025. Date of opening of e-tender after 15:30 hrs. on 28.02.2025. 5. Website particulars : http://www.ireps.gov.in. No manual tender will be accepted against e-tendering. Railway Administration reserves the right to reject any or all the tenders without assigning any reason what so ever.

Divisional Railway Manager (Comml.) / ECR/Dhanbad

PR/02060/DHN/Comml./T/24-25/36

Offie of the Commandant, 9th Bn, Inda-Tibetan-Border Pol ice Force, Ministry of Home Affairs, (Govt. of India), Loh itpur, P.0-Tezu, Distt- Lohit (A.P)-792001

// NOTICE //

Regtl. No 230090357 CT/GD (RECTT) Suraj Kumar S/O Sh. Lal Chand Sah, Village- Gram Pandaha, P.0-Godda, P.S- Godda, Teh- Godda, District-Godda, State- Jharkhand-814133 is absenting from RTC Kimin campus since 14.04.2024 (AN) without prior permission of competent authority. You were directed vide DIG, RTC Kimin office Letter No. 1318-20 dtd 15.04.2024 & 1409-11 dtd 24 .04.24 to report on duty immediately but neither you reported nor any information received from yoi.:r side. The concerned District Superintendent of Police Godda (Jharkhand) was also requested to arrest you and handover to the DIG, RTC Kimin/9th BN JTB Police vide RTC K imin letter no. 1482 daied 30.04.24. A Court of Inquiry was conducted in this regard vide DIG, RTC Kimin order no. 655- 56 dtd 27.05.2024 as per provision contained in ITBP Act. 1992 Section 74(1).

2. As per recom mendation of COi board, you have been declared "DESERTER" from the Force w .e.f. 15.04.2024 (FN) as per provision of ITBP Act. 1992 section 74(2) vide this office order Nn. 6783 dated 09.08.24 and copy of same has already been sent to your permanent home address through registered post.

3. You are hereby again directed to resume your duty within 15 days from the publication of the notice otherwise you will be "Removed from service" without giving any further information and notice to you.

CBC 19112-11-0204-2425

Ambedkar statue vandalism: Six-member panel submits report to BJP President Nadda

NEW DELHI : The six-member panel constituted to probe the January 26 vandalism of BR Ambedkar's statue in Amritsar submitted its report on Thursday to Union Minister and BJP National President JP Nadda.

Nadda had on January 31 constituted a panel to probe the incident.

The committee has recommended to Nadda that a probe into the incident be done by the National Investigation Agency. (NIA)

A youth on Republic Day vandalised the life-size statue of Ambedkar in Amritsar by climbing atop it and striking it with a hammer. A video of the incident had gone viral on social media.

Earlier, National President of the Republican Party of India and Minister of State for Social Justice and Empowerment, RamdasAthawale took a jibe at the AamAadmi Party (AAP) government said that the incident where the statue of BR Ambedkar was disrespected reflected a complete failure of Punjab's government. Athawale had held a press conference in Amritsar and demanded that Chief Minister Bhagwant Mann should take moral responsibility and resign immediately. On January 29, he visited Heritage Street in Amritsar to pay tribute to BR Ambedkar and gather detailed information .

Affidavit

I, Harsha More, W/o Shashank More .R/o S . S. Shrree Home Trade Centre, Gandhi Chowk, Upper Bazar, Ranchi (Jharkhand) do hereby solemnly declare vide affidavit No 78 dated 04.02.2025 that before marriage I have called in the name of Hassha Agarwal and after marriage with Shashank More I have called in the name of Harsha More. Harsha More and Harsha Agarwal both are same and one person i.e. myself. For any kind of wrong I shall be fully responsible for the same.

Name Change

I, Nupur Bajla ,W/o Satyam Bajla R/o H.No.74, Bajla Niwas, Seth Suraj Mal Jalan Road, Castair Town , Near Saraf School, Deoghar, Jharkhand-814112 as per affidavit No. 21 dated 05 .02.2025. I have Changed my name from Nupur Gutgutia to Nupur Bajla for all purpose

Delhi HC asks NIA to clarify stand on Engineer Rashid seeking custody parole to attend Parliament

NEW DELHI : The Delhi High Court on Thursday asked National Investigation Agency (NIA) to clarify its stand on an application moved by Baramulla MP Engineer Rashid seeking custody parole to attend ongoing parliament session amidst a jurisdictional row.

The bench of Justice VikasMahajan has scheduled the hearing for February 7.

Rashid, who is currently in Tihar Jail facing terror charges under the Unlawful Activities (Prevention) Act, was mainly sought interim bail.

During the hearing, Delhi High Court acknowledged that the Registrar General has filed an application with the Supreme Court of India regarding the jurisdictional authority to hear Rashid's bail plea in an NIA case.

This issue arose after the Special NIA Court (Trial Court) recently declined to hear the matter, citing that it falls under the jurisdiction of the MP/MLA court since Rashid Engineer has become a Member of Parliament.

Counsel representing the Registrar General of the Delhi High Court informed the court that the Registrar General has already approached the Supreme Court for clarification and will mention the matter

tomorrow before the Supreme Court for urgent listing. On last date of hearing, NIA opposed the interim bail plea of Baramulla MP Rashid Engineer, arguing that it was not maintainable and should be dismissed on merits. In its reply, the NIA said, "The present case is a classic case of misuse of Interim Bail provision which has to be used sparingly when intolerable grief and suffering is displayed by the concerned Accused."

NIA further stated that the Applicant/ Rashid Engineer has not specified in what manner he will be able to serve his constituency and vague averment has been made that he intends to "serve the constituency" and therefore the same is not a valid ground for grant of any relief whatsoever. "Moreover, the work done by the Applicant/ Accused is put to strict proof to the work done by the Applicant/ Accused in his constituency," it said.

Rashid's counsel Senior Advicate N Hariharan argued that while his bail petition was heard in August, the subsequent issue of jurisdiction had left him without a remedy.

The counsel for Rashid Engineer submitted that his entire constituency cannot go unrepresented for a long period as he was not granted interim bail during the last session as well

He pointed out that his regular bail is pending since September 2024.

Engineer has moved the High Court after Additional Sessions Judge (ASJ) ChanderJitSingh, the special judge assigned to NIA cases, declined to rule on his bail application on December 23. The judge stated that the court only had the authority to hear miscellaneous applications, not bail petitions. Rashid was arrested in August 2019 under.

"Exit polls are premature, should wait for results": Swati Maliwal on Delhi polls

NEW DELHI : After several exit polls predicted BharatiyaJanata party's victory in the Delhi assembly polls, RajyaSabha MP Swati Maliwal stated that people should wait for results as exit polls are premature and it can be right or wrong.

Maliwal affirmed hope that people of Delhi have "wisely" voted for those who actually work for the national capital, adding that Delhi has become a "dustbin" and the city is in its "worst state" as of now.

"People of Delhi are well aware and I am fully confident that they have voted for people who can actually work for Delhi. Exit polls are premature; we should wait for the results. Exit polls may be right or wrong," Maliwal told ANI. "I expect whoever comes to power to work for Delhi as it is in the worst state as of now. Infrastructure is damage, sewers are overflowing and dirty water is supplied.

FORM-G

INVITATION FOR EXPRESSION OF INTEREST FOR

MONA GASES PRIVATE LIMITED

OPERATING IN REFILLING OF OXYGEN & NITROGEN CYLINDERS AT NEHRU ROAD, RAMGARH CANTT, DIST. HAZARIBAGH, JHARKHAND

[Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	MONA GASES PRIVATE LIMITED CIN No: U11100JH2004PTC010737
2.	Address of the registered office	NehruRoad, Ramgarh Cantt, Dist. Hazaribagh, Jharkhand.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Nehru Road, Ramgarh Cantt, Dist. Hazaribagh, Jharkhand
5.	Installed capacity of main products / services	Since, management is non-co-operative, no information available w.r.t. installed capacity
6.	Quantity and value of main products / services sold in last financial year	Turnover of INR 64,19,527/- as on 31.03.2023 as per Audited Financial Statement for FY 2022-23 (Since, management is non-co-operative, no information available w.r.t. Quantity sold during FY 2022-23)
7.	Number of employees/ workmen	The company is non-operational as on date of Publication of instant form.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at cirpmonagases@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by writing an email to: cirpmonagases@gmail.com
10.	Last date for receipt of expression of interest	18th February 2025 ~~04th February 2025~~
11.	Date of issue of provisional list of prospective resolution applicants	28th February 2025 ~~14th February 2025~~
12.	Last date for submission of objections to provisional list	5th March 2025 ~~19th February 2025~~
13.	Date of issue of final list of prospective resolution applicants	10th March 2025 ~~24th February 2025~~
14.	Date of issue of Information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	15th March, 2025 ~~01st March 2025~~
15.	Last date of submission of resolution plans	15th April 2025 ~~1st April 2025~~
16.	Process email id to submit Expr. of Interest	cirpmonagases@gmail.com

Note: The timelines in this Form G are subject to the grant of extension / exclusion in the IA(IBC) 140/2025 filed by the Resolution Professional of Mona Gases Private Limited before Hon'ble NCLT Kolkata, which currently remains sub-judice.

Sd/-
Sanjay Vijay Jeswani
Resolution Professional,
Mona Gases Private Limited,
Reg. No: IBBI/IPA-001/IP-P-02891/2024-2025/14432,
Email: cirpmonagases@gmail.com
Address: Ground Floor, Plot No. 21, Sheela Nagar, Gittikhadan, Katol Road, Nagpur, Maharashtra-440013.
AFA Validity: 30th June, 2025.

Date : 07-02-2025
Place : Nagpur

PUBLIC NOTICE

ICICI Bank Branch Office : ICICI BANK LTD, BP-4, Technopolis Building, 4th Floor, Sector V, Salt Lake City, Kolkata West Bengal - 700091
CIN No: L65190GJ1994PLC021012, www.icicibank.com

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA).
A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Zainul Abedin/md Farid/ Julekha Khatoon/ Afrozy Perween/ S/o Md Farid Ansari Gaffar Colony, Azad Nagar, Dhanbad Near Silver Dove School, District Dumka Jharkhand Dhanbad- 828104/ LBASL00005905911/ TBDGR00006221775/ LBASL00005910400	Plot No. 1309, Khata No. 17, Thana Dhanbad, Mouza No. 4, Mouza Panderpala, District Sadar Registry Office Dhanbad, Jharkhand Admeasuring An Area of 2 1/4 Katha I.E. 3.71 Decimals	September 23, 2024 Rs. 28,28,783.84/-	06/07/ 2024
2.	Bikas Kumar/manorama Devi/ C/o- Jagdish Kumar Verma, S/o - Late Vimal Singh, H-No-134, Radha Bhawan, Sadakat Ashram, Rasapur, Mainpura Dist. Patna Bihar Patna- 800013/ LBPTN00005864538	Khata No. 252, Survey Plot No. 1873, Touzi No. 5444, Thana No. 38, Jamabandi No. 5160(Part), Jamabandi No. 54(New), Mauza. Nohsa, Thana. Phulwari Sharif, Sub Registry Office. Phulwari Sharif Sadar Sub Registry Office. Patna, Dist. Patna, Bihar Admeasuring An Area of 1 Katha	November 27, 2024 Rs. 9,81,907.12/-	03/09/ 2024.
3.	Md Ejazul Haque./ Shakila Khatun/ Noushieen Parween/ S/o Abdul Haque Alagdiha, Post Pelawal, Romi Thana Katkam Sandi, Azad Colony District Hazaribagh, Jharkhand Hazaribagh- 825301/ LBHAZ00005557688	Plot No. 76, 79, 80, 81 And 82, Khata No. 07, 15, 10, 09 And 16, Thana No. 79, Thana Katkamsandi, Mouza Alagdiha, Pargana Champa, Sub Registry And District Registry And District Hazaribagh, Jharkhand Admesuring An Area of Plot No. 76 Under Khata No. 07 Measuring 476.44 Sq. Ft. I.E. 1.09 Decimals, Plot No. 79 Under Khata No. 15 Measuring 35.60 Sq. Ft. I.E. 0.08 Decimals, Plot No. 80 Under Khata No. 10 Measuring 867.79 Sq. Ft. I.E. 02 Decimals, Plot No. 81 Under Khata No. 09 Measuring 204.19 Sq. Ft. I.E. 0.46 Decimals, Plot No. 82 Under Khata No. 16 Measuring 158.38 Sq. Ft. I.E. 0.37 Decimals, Total Area 04 Decimal	06/12/2024 Rs. 21,61,803.64/-	02/07/ 2024
4.	Md Ejazul Haque/ Shakila Khatun/ Noushieen Parween/ Nargis Hasan/ Razia Khatoon/ Nasrin Sultana/ Zeyaul Haque/ Zeba Sahin/ Zeba Sahin S/o Abdul Haque Alagdiha, Post Pelawal, Romi Thana Katkam Sandi, Azad Colony, District Hazaribagh, Jharkhand Hazaribagh- 825301/ LBHAZ00005911814	Plot No. 76, 79, 80, 81 And 82, Khata No. 07, 15, 10, 09 And 16, Thana No. 79, Thana Katkamsandi, Mouza Alagdiha, Pargana Champa, Sub Registry And District Registry And District Hazaribagh, Jharkhandadmesuring An Area of Plot No. 76 Under Khata No. 07 Measuring 476.44 Sq. Ft. I.E. 1.09 Decimals, Plot No. 79 Under Khata No. 15 Measuring 35.60 Sq. Ft. I.E. 0.08 Decimals, Plot No. 80 Under Khata No. 10 Measuring 867.79 Sq. Ft. I.E. 02 Decimals, Plot No. 81 Under Khata No. 09 Measuring 204.19 Sq. Ft. I.E. 0.46 Decimals, Plot No. 82 Under Khata No. 16 Measuring 158.38 Sq. Ft. I.E. 0.37 Decimals, Total Area 04 Decimal	06/12/2024 Rs. 10,98,367.66/-	02/07/ 2024
5.	Md Ejazul Haque/ Noushieen Parween/ Nargis Hasan/ Zeba Sahin/ Zeyaul Haque/ Nasrin Sultana/razia Khatoon/ S/o Abdul Haque Alagdiha. Post Pelawal, Romi Thana Katkam Sandi, Azad Colony, District Hazaribagh Jharkhand Hazaribagh - 825301/ TBRNI00006410368/ LBRNI00006466754	Plot No. 76, 79, 80, 81 And 82, Khata No. 07, 15, 10, 09 And 16, Thana No. 79, Thana Katkamsandi, Mouza Alagdiha, Pargana Champa, Sub Registry And District Registry And District Hazaribagh, Jharkhandadmesuring An Area of Plot No. 76 Under Khata No. 07 Measuring 476.44 Sq. Ft. I.E. 1.09 Decimals, Plot No. 79 Under Khata No. 15 Measuring 35.60 Sq. Ft. I.E. 0.08 Decimals, Plot No. 80 Under Khata No. 10 Measuring 867.79 Sq. Ft. I.E. 02 Decimals, Plot No. 81 Under Khata No. 09 Measuring 204.19 Sq. Ft. I.E. 0.46 Decimals, Plot No. 82 Under Khata No. 16 Measuring 158.38 Sq. Ft. I.E. 0.37 Decimals, Total Area 04 Decimal	06/12/2024 Rs. 16,28,294.38/-	02/07/ 2024
6.	Vikash Kumar Jain/ Raj Kumar Jain/ Manju Jain/ Lal Muni Devi Complex, West Market Road Near Gopal Lodge Upper Bazar Ranchi Gpo, District Ranchi Jharkhand Ranchi- 834001/ LBRNI00004897339/ LBRNI00006585551	"Yashlok Regency", 4th Floor, Flat No. 404, Municipal Survey Plot No. 13, Previous Municipal Holding Nos. 170/o, Present Holding No. 0310003685000a1/ 0310001125000a1, Mohalla Jayprakash Nagar, Near Ranchi Hill, Old Ward No. Ii, Subsequent Ward No. 8, Present Ward No. 31, Ranchi Municipal Corporation, Revenue Thana No. 205, P.S. Sukhadeo Nagar, Village Ranchi, District Sub Registrar Ranchi, District Ranchi, Jharkhand Admesuring An Area Of Flat Having Super Built Up Area of 1520 Sq. Ft. Approximately Along With One Car Parking Spaces Bearing No. 18 Situated In The Basement of The Building Together With 426 Sq. Ft. Equivalent To 0.98 Decimal Undivided And Proportionate Share of Land	06/12/2024 Rs. 38,16,326.70/-	06/10/ 2024
7.	Jagnnath Prasad/ Rekha Prasad/ 18, Deban Bagan New Tata Line Golmuri P.o. Golmuri, Dist. Purbi Singhbhum Jharkhand Jamshedpur- 831003/ LBJMR00005084276	Krishna Kutir, Flat No. 205 On 2nd Floor, Khata No. 81, Plot No. 288 & 289 Ward No. 04, P.S. Adityapur, Dist. Saraikela Kharsawan, Jharkhand (Admeasuring An Area of 875 Sq.ft.	December 11, 2024 Rs. 3,11,323.76/-	03/09/ 2024
8.	V And L Diagnostics Centre Ll/ Pranav Narayan / Vijay Kumar Shrivastava/ Vikram Sakhuja/ Tanya Kumar/ Ambuj/ Samford Hospital, Kokar Chowk Near Kokar Chowk District Ranchi Jharkhand Ranchi - 834001/ LBRNI00005545216	Deed No. 9820 M.s. Plot No. 473 Marked As 473/B/B, R.S. Plot No. 1289, Eastern Side, Khata No. 118, Khewat No. 2, Ward No. Vii, Ranchi Municipal Corporation, Village Morabadi, P.s. Sadar, Town Ranchi, District Registration And District Sub- Registration Office Ranchi, District Ranchi, Jharkhand Land Measuring 9 Kathas More/ Less From Eastern Side Deed No. 9821 M.s. Plot No. 473 B/b. R.s. Plot No. 1289, Municipal Plot No. 473, Sub- Plot No. 473/B/A, Western Side Khata No. 118, Khewat No. 2, Ward No. Vii, Ranchi Municipal Corporation, Ranchi, Village Morabadi P.s. Sadar, Town Ranchi, District Registrar And Sub- Registrar Office Ranchi, District Ranchi, Jharkhand Land Measuring 9 Kathas More/ Less From Western Side	December 21, 2024 Rs. 97,53,377.50/-	03/10/ 2024
9.	Pranav Narayan/ V And L Diagnostics Centre Llp/ Vijay Kumar Shrivastava/ Vikram Sakhuja/ Tanya Kumar/ Ambuj/ C/o Dr. H.P. Narayan, Near Agarwal Nursing Home Bariatu Road, P.O. Bariatu District Ranchi Jharkhand Ranchi- 834009/ LBRNI00005510905/ LBRNI00005859584	Deed No. 9820 M.S. Plot No. 473 Marked As 473/B/B, R.S. Plot No. 1289, Eastern Side, Khata No. 118, Khewat No. 2, Ward No. Vii, Ranchi Municipal Corporation, Village Morabadi, P.S. Sadar, Town Ranchi, District Registration And District Sub- Registration Office Ranchi, District Ranchi Jharkhand Land Measuring 9 Kathas More/ Less From Eastern Side Deed No. 9821 M.s. Plot No. 473 B/B, R.S. Plot No. 1289, Municipal Plot No. 473, Sub- Plot No. 473/B/A, Western Side, Khata No. 118, Khewat No. 2, Ward No. Vii, Ranchi Municipal Corporation Ranchi, Village Morabadi, P.S. Sadar, Town Ranchi, District Registrar And Sub- Registrar Office Ranchi, District Ranchi, Jharkhand Land Measuring 9 Kathas More/ Less From Western Side	21/12/2024 Rs. 6,39,09,858.12/-	03/10/ 2024
10.	Kumar Shubham/ Kumar Shubham, Mayawati Devi, Guarantor/ Kumar Shubham Mortgagor/ Represented By Proprietor Kumar Shubham C/o Murari Roy, 91, Near Shiv Mandir Chitra, Jamtara Jharkhand Deoghar- 815351/ 257205000364	Sub Plot No 33 & 34, Part of Town Plan Plot No 687, Jamabandi No 726 Mauja Jhausagarhi, Halka Deoghar Nagar Palika Ward No 16, Present Deoghar Nagar Nigam Ward No 32, Thana No 582, Thana Sub Division, Sub Registry & District Deoghar Admeasuring An Area of 3284 Sq Ft or 7.539 Dismil	December 21, 2024 Rs. 1,20,98,459.00/-	17/10/ 2024

These steps are being taken for substituted service of Notice. The above borrower/s and/or guarantor/s (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: February 07, 2025
Place: Ranchi

Sincerely, Authorised Signatory
For ICICI Bank Ltd.